Cancellation of Recovery Certificate in Recovery Certificate No. 8578 of 2025 dated January 22, 2025 drawn in respect of Mohd Faisal(PAN:AAIPF6487E) in the matter of Biocon Limited.

Whereas the Recovery Officer had drawn Recovery Certificate No. 8578 of 2025 dated January 22, 2025 in respect of Mohd Faisal(PAN:AAIPF6487E) of Rs.17,90,440/-(Rupees Seventeen Lakhs Ninety Thousands Four Hundred Forty Only) for non-payment of disgorgement amount levied pursuant to Adjudication order dated May 05, 2021 in the matter of Biocon Limited.

The aforesaid Adjudication order dated May 05, 2021 was challenged before the Hon'ble Securities Appellate Tribunal ("SAT") in Appeal No. 368/2021. The Hon'ble SAT vide its order dated July 28, 2025, has allowed the appeal and set aside the aforesaid WTM order.

In view of the above and in exercise of powers under sub section (1) of Section 28A of the Securities and Exchange Board of India, 1992 read with Section 224 of the Income Tax Act, 1961, the Recovery Certificate drawn up in Recovery Certificate No. 8578 of 2025 dated January 22, 2025 in respect of Mohd Faisal(PAN:AAIPF6487E) hereby stands cancelled.

Dated at Ahmedabad on this 08th day of September, 2025.

RECOVERY OFFICER

पूजा डॉगरा / Pooja Dhingraa वसूरी अधिकारी एवं उपमहाप्रवेधक Recovery Officer & Deputy General Manager भारतीय प्रतिभृति और विनिमय बोर्ड Securities and Exchange Board of India अध्यक्षवाय / Ahmedabad

